

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-OCW-152/2020

Nivas Bhivshet ...Applicant.

Vs

Deepali Nivas Bhivshet ...Respondent.

Shri Ashwin Bhobe, Advocate for the applicant.

Shri A. Gosavi, Advocate for the respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date: 14th October 2020.

PC.

Both the parties agree that they will not argue on whether section 148A of CPC applies to the writ proceedings even under Article 227 of the Constitution of India. Instead they want the Court to dispose of the main matter expeditiously, for which they intend to file written arguments soon.

2. To enable the respective counsel to do so, post the matter on 22.10.2020 along with LD-VC-CW-246/2020.

DAMA SESHADRI NAIDU, J.

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